

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 150(ND)/2012

IN THE MATTER OF:

M/s Mrsa. Euro – Apex B. V.

.... **APPLICANT / PETITIONER**

Vs

M/s Bharat Apex Industries Ltd.

.... **RESPONDENT**

SECTION:

Under Section 397/398

Order delivered on 08.09.2017

Coram:

**INA MALHOTRA
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER

:- Mr. Vijay K. Singh, Advocate
Ms. Arpita Karmakar (CS)

For the RESPONDENT

:- Mr. Nikhil Mundeja, Advocate

ORDER

In further compliance of the settlement effected between the parties, a demand draft of Euro 241462.98 has been tendered to the petitioner in court towards discharge of the outstanding debt. Further time is requested. To come up on 9th October 2017.

→ Sd →

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

→ Sd →

**(INA MALHOTRA)
MEMBER (JUDICIAL)**